

PART III

COMMISSIONERATE OF LAND REVENUE

LAND FAIR VALUE NOTIFICATION

PATHANAMTHITTA DISTRICT

പത്തനംതിട്ട ജില്ലാ കളക്ടറുടെ നടപടിക്രമം

(ഹാജർ: ആർ. ഗിരിജ, ഐ. എ. എസ്.)

നമ്പർ സി11-145826/2017.

2017 ഡിസംബർ 4.

വിഷയം:—ഭൂമിയുടെ ന്യായവില—പുനർനിർണ്ണയം—അടുർ താലൂക്കിൽ അങ്ങാടിക്കൽ വില്ലേജിൽ ബ്ലോക്ക് നമ്പർ 23-ൽ റീ സർവ്വെ 271/4-2-ൽ പ്പെട്ട ഭൂമിയുടെ ന്യായവില പുനർ നിർണ്ണയിച്ച് ഉത്തരവാകുന്നു.

സൂചന:—(1) അങ്ങാടിക്കൽ വില്ലേജിൽ ദീപേഷ് ഭവനം വീട്ടിൽ ശ്രീ. ബാലചന്ദ്രൻ സമർപ്പിച്ച അപേക്ഷ.

(2) അടുർ റവന്യൂ ഡിവിഷണിൽ ഓഫീസറുടെ 20-9-2017-ലെ സി3-5861/17 നമ്പർ റിപ്പോർട്ട്.

പത്തനംതിട്ട ജില്ലയിൽ അടുർ താലൂക്കിൽ അങ്ങാടിക്കൽ വില്ലേജിൽ ബ്ലോക്ക് നമ്പർ 23-ൽ റീസർവ്വെ നമ്പർ 271/4-2-ൽപെട്ട ഭൂമി ന്യായവില രജിസ്റ്ററിൽ ഗവൺമെന്റ് പ്രോപ്പർട്ടി എന്ന് തെറ്റായി രേഖപ്പെടുത്തി ന്യായവില നിശ്ചയിച്ചത് പുനർനിർണ്ണയിക്കണമെന്ന് കാണിച്ചുകൊണ്ട് സൂചന (1) പ്രകാരം ശ്രീ. ബാലചന്ദ്രൻ നൽകിയ അപേക്ഷയിൽ അടുർ റവന്യൂ ഡിവിഷണൽ ഓഫീസർ മുഖേന അന്വേഷണം നടത്തിയിട്ടുള്ളതാണ്.

അപേക്ഷാസ്ഥലം അങ്ങാടിക്കൽ വില്ലേജിൽ 6094-ാം നമ്പർ തണ്ടപ്പേര് പ്രകാരം ശ്രീ. ബാലചന്ദ്രന്റെ കൈവശത്തിലുള്ള താണെന്നും ടി വസ്തുവിന് ആർ ഒന്നിന് ` 25000 (ഇരുപത്തി അയ്യായിരം രൂപ മാത്രം) ന്യായവില നിശ്ചയിച്ച് “Hill tract with road access” എന്ന വിഭാഗത്തിൽ ഉൾപ്പെടുത്താമെന്ന് സൂചന (2) പ്രകാരം അടുർ റവന്യൂ ഡിവിഷണൽ ഓഫീസർ റിപ്പോർട്ട് ചെയ്തിട്ടുണ്ട്.

ഉത്തരവ്

പത്തനംതിട്ട ജില്ലയിൽ അടുർ താലൂക്കിൽ അങ്ങാടിക്കൽ വില്ലേജിൽ ബ്ലോക്ക് നമ്പർ 23-ൽ റീസർവ്വെ നമ്പർ 271/4-2-ൽപെട്ട ഭൂമി “Hill tract with road access” എന്ന വിഭാഗത്തിൽ ഉൾപ്പെടുത്തി ആർ ഒന്നിന് ` 25,000 ആയി ന്യായവില പുനർ നിർണ്ണയിച്ച് ഉത്തരവാകുന്നു.

കളക്ട്രേറ്റ്,
പത്തനംതിട്ട.

(ഒപ്പ്)
ജില്ലാ കളക്ടർ.

FORM 'C'

NOTIFICATION

No. C11-145826/2017.

4th December 2017.

Whereas, it is expedient to publish a notification showing revised Fair Value of Land as required under Section 28A of the Kerala Stamp Act, 1959, read with sub-rule (8) of Rule 4 of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1995, the fair value of land in Pathanamthitta District is hereby fixed finally as shown in schedule hereto:

SCHEDULE

District—Pathanamthitta.

Taluk—Adoor.

Village—Angadickal.

<i>Sy. No.</i>	<i>Re-Sy. Block</i>	<i>Re-Sy. No.</i>	<i>Sub Div. No.</i>	<i>Panchayath/ Municipality</i>	<i>Ward No.</i>	<i>Classification by use</i>	<i>Fair Value already fixed</i>	<i>Revised fair value per Are</i>
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
..	23	271	4-2	Panchayath	..	Hill tract with road access	1 (One rupees)	25,000

Collectorate,
Pathanamthitta.

(Sd.)
District Collector.

പത്തനംതിട്ട ജില്ലാ കളക്ടറുടെ നടപടിക്രമം

(ഹാജർ: ആർ. ഗിരിജ ഐ. എ. എസ്.)

നമ്പർ സി11-129646/2017.

2017 ഡിസംബർ 6.

വിഷയം :—ഭൂമിയുടെ ന്യായവില—പുനർനിർണ്ണയം—കോഴഞ്ചേരി താലൂക്കിൽ കുളനട വില്ലേജിൽ ബ്ലോക്ക് നമ്പർ 6-ൽ റീസർവ്വെ നമ്പർ 384/12, 18, 19-ൽപ്പെട്ട ഭൂമിയുടെ ന്യായവില പുനർനിർണ്ണയിച്ച് ഉത്തരവാകുന്നു.

സൂചന :— (1) കുളനട വില്ലേജിൽ കൈപ്പുഴ മനുസദനം വീട്ടിൽ ശ്രീമതി. രാജമ്മ സമർപ്പിച്ച അപേക്ഷ.

(2) അടൂർ റവന്യൂ ഡിവിഷണൽ ഓഫീസറുടെ 26-8-2017-ലെ സി.3/1933/15 നമ്പർ റിപ്പോർട്ട്.

പത്തനംതിട്ട ജില്ലയിൽ കോഴഞ്ചേരി താലൂക്കിൽ കുളനട വില്ലേജിൽ ബ്ലോക്ക് നമ്പർ 6-ൽ റീസർവ്വെ നമ്പർ 384/12, 18, 19-ൽപ്പെട്ട ഭൂമിക്ക് ന്യായവില നിശ്ചയിച്ചത് പുനർനിർണ്ണയിക്കണമെന്ന് കാണിച്ചുകൊണ്ട് സൂചന (1) പ്രകാരം ശ്രീമതി. രാജമ്മ നൽകിയ അപേക്ഷയിൽ അടൂർ റവന്യൂ ഡിവിഷണൽ ഓഫീസർ മുഖാന്തിരം അന്വേഷണം നടത്തിയിട്ടുള്ളതാണ്.

അപേക്ഷാസ്ഥലം കുളനട വില്ലേജിൽ റീസർവ്വെ നമ്പർ 384/12-ൽപ്പെട്ട ഭൂമി 4290-ാം നമ്പർ തണ്ടപ്പേർ പ്രകാരം കൈപ്പുഴ, കുളനട സായില്ലിൽ നീലകണ്ഠപിള്ള ശിവരാമപണിക്കർ പേരിലുള്ളതാണെന്നും ടി വസ്തുവിന് ആർ ഒന്നിന് ` 90,000 ന്യായവില നിശ്ചയിച്ച് “Residential plot without road access” എന്ന വിഭാഗത്തിൽ ഉൾപ്പെടുത്താമെന്നും ടി വില്ലേജിൽ റീസർവ്വെ നമ്പർ 384/18, 19 എന്നിവയിൽപ്പെട്ട വസ്തു 3653-ാം നമ്പർ തണ്ടപ്പേർ പ്രകാരം അപേക്ഷകയുടെ പേരിലുള്ളതാണെന്നും ടി വസ്തുക്കൾക്ക് ആർ ഒന്നിന് ` 90,000 ന്യായവില നിശ്ചയിച്ച് “Residential plot without road access” എന്ന വിഭാഗത്തിൽ ഉൾപ്പെടുത്താമെന്ന് സൂചന (2) പ്രകാരം അടൂർ റവന്യൂ ഡിവിഷണൽ ഓഫീസർ റിപ്പോർട്ട് ചെയ്തിട്ടുണ്ട്.

ഉത്തരവ്

പത്തനംതിട്ട ജില്ലയിൽ കോഴഞ്ചേരി താലൂക്കിൽ കുളനട വില്ലേജിൽ ബ്ലോക്ക് നമ്പർ 6-ൽ റീസർവ്വെ നമ്പർ 384/12, 18, 19-ൽപ്പെട്ട ഭൂമി “Residential plot without road access” എന്ന വിഭാഗത്തിൽ ഉൾപ്പെടുത്തി ആർ ഒന്നിന് ` 90,000 ന്യായവില പുനർനിർണ്ണയിച്ച് ഉത്തരവാകുന്നു.

കളക്ട്രേറ്റ്,
പത്തനംതിട്ട.

(ഒപ്പ്)
ജില്ലാ കളക്ടർ.

FORM 'C'

NOTIFICATION

No. C11-129646/2017.

6th December 2017.

Whereas, it is expedient to publish a notification showing revised Fair Value of Land as required under Section 28A of the Kerala Stamp Act, 1959, read with sub-rule 4 of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1995, the fair value of land in Pathanamthitta District is hereby fixed finally as shown in schedule hereto:

SCHEDULE

District—Pathanamthitta.

Taluk—Kozhanchery.

Village—Kulanada.

<i>Sy. No.</i>	<i>Re-Sy. Block</i>	<i>Re-Sy. No.</i>	<i>Sub Div. No.</i>	<i>Panchayath/ Municipality</i>	<i>Ward No.</i>	<i>Classification by use</i>	<i>Fair Value already fixed per Are `</i>	<i>Revised fair value per Are `</i>
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
..	6	384	12, 18, 19	Panchayat	..	Residential plot without road access	4,00,000	90,000

Collectorate,
Pathanamthitta.

(Sd.)
District Collector.

പത്തനംതിട്ട ജില്ലാ കളക്ടറുടെ നടപടിക്രമം

(ഹാജർ: ആർ. ഗിരിജ ഐ. എ. എസ്.)

നമ്പർ സി11-144330/2017.

2017 ഡിസംബർ 6.

വിഷയം :—ഭൂമിയുടെ ന്യായവില—പുനർനിർണ്ണയം—അടൂർ താലൂക്കിൽ പന്തളം തെക്കേക്കര വില്ലേജിൽ ബ്ലോക്ക് നമ്പർ 07-ൽ റീസർവ്വെ നമ്പർ 172/2-ൽപ്പെട്ട ഭൂമിയുടെ ന്യായവില പുനർനിർണ്ണയിച്ച് ഉത്തരവാകുന്നു.

സൂചന :— (1) പന്തളം തെക്കേക്കര വില്ലേജിൽ പടുകോട്ടയ്ക്കൽ മുറിയിൽ വേലൻ പറമ്പിൽ വീട്ടിൽ ശ്രീ. വിജയൻ സമർപ്പിച്ച അപേക്ഷ.

(2) അടൂർ റവന്യൂ ഡിവിഷണൽ ഓഫീസറുടെ 26-9-2017-ലെ സി3-6664/2017 നമ്പർ റിപ്പോർട്ട്.

പത്തനംതിട്ട ജില്ലയിൽ അടൂർ താലൂക്കിൽ പന്തളം തെക്കേക്കര വില്ലേജിൽ ബ്ലോക്ക് നമ്പർ 07-ൽ റീസർവ്വെ നമ്പർ 172/2-ൽപ്പെട്ട നിലം ന്യായവില രജിസ്റ്ററിൽ Residential Plot with Panchayat road access എന്ന് തെറ്റായി രേഖപ്പെടുത്തി ന്യായവില നിശ്ചയിച്ചത് പുനർനിർണ്ണയിക്കണമെന്ന് കാണിച്ചുകൊണ്ട് സൂചന (1) പ്രകാരം ശ്രീ. വിജയൻ സമർപ്പിച്ച അപേക്ഷയിൻമേൽ അടൂർ റവന്യൂ ഡിവിഷണൽ ഓഫീസർ മുഖാന്തിരം അന്വേഷണം നടത്തിയിട്ടുള്ളതാണ്.

അപേക്ഷാസ്ഥലം പന്തളം തെക്കേക്കര വില്ലേജിൽ 9968-ാം നമ്പർ തണ്ടപ്പേർ പ്രകാരം അപേക്ഷകന്റെ കൈവശത്തിലും കരംതീരുവയിലും ഉള്ളതാണെന്നും ടി വസ്തുവിന് ആർ ഒന്നിന് ~ 12,500 ന്യായവില നിശ്ചയിച്ച് “Wet land” എന്ന വിഭാഗത്തിൽ ഉൾപ്പെടുത്താമെന്ന് സൂചന (2) പ്രകാരം അടൂർ റവന്യൂ ഡിവിഷണൽ ഓഫീസർ റിപ്പോർട്ട് ചെയ്തിട്ടുണ്ട്.

ഉത്തരവ്

പത്തനംതിട്ട ജില്ലയിൽ അടൂർ താലൂക്കിൽ പന്തളം തെക്കേക്കര വില്ലേജിൽ ബ്ലോക്ക് നമ്പർ 07-ൽ റീസർവ്വെ 172/2-ൽപ്പെട്ട ഭൂമി wet land എന്ന വിഭാഗത്തിൽ ഉൾപ്പെടുത്തി ആർ ഒന്നിന് ~ 12,500 ന്യായവില പുനർനിർണ്ണയിച്ച് ഉത്തരവാകുന്നു.

കളക്ടറേറ്റ്,
പത്തനംതിട്ട.

(ഒപ്പ്)
ജില്ലാ കളക്ടർ.

FORM 'C'

NOTIFICATION

No. C11-144330/2017.

6th December 2017.

Whereas, it is expedient to publish a notification showing revised Fair Value of Land as required under Section 28A of the Kerala Stamp Act, 1959, read with sub-rule 4 of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1995, the fair value of land in Pathanamthitta District is hereby fixed finally as shown in schedule hereto:

SCHEDULE

District—Pathanamthitta.

Taluk—Adoor.

Village—Thekkekkara.

Sy. No.	Re-Sy. 'B' Class	Re-Sy. 1000x1000 = 10,00,000 sq. ft.	Sub Div. No.	Panchayath/ Municipality	Ward No.	Classification by use	Fair Value already fixed	Revised fair value per Are
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
..	7	172	2	Panchayat	..	Wet land	40,000	12,500

Collectorate,
Pathanamthitta.

(Sd.)
District Collector.

ERNAKULAM DISTRICT

FORM 'C'

[See Rule 5(8)]

ERRATUM NOTIFICATIONS

Whereas, it is expedient to publish a notification showing revised Value of Land as required under Section 28(A) of the Kerala Stamp Act, 1959, read with sub-rule (8) of rule 5 of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1955, the fair value of land in Ernakulam District is hereby fixed finally as shown in schedule hereto:

(1)

No. A2-10802/2017.

5th December 2017.

SCHEDULE

District—Ernakulam.

Taluk—Kunnathunad.

Village—Pattimattom.

<i>Survey Number. with Sub Division Number</i>	<i>Corportion/ Municipality/ Panchayath</i>	<i>Ward & Number</i>	<i>Classification by use</i>	<i>Fair Value of the Land already fixed as per Are ,</i>	<i>Revised fair value of Land as per Are ,</i>
(1)	(2)	(3)	(4)	(5)	(6)
Block-34 Resurvey Number 325/9	Municipality	..	Garden land with Panchayath road access	60,000	50,000

(2)

No. A2-187/2017.

5th December 2017.

SCHEDULE

District—Ernakulam.

Taluk—Aluva.

Village—Angamali.

<i>Survey Number with Sub Division Number</i>	<i>Corportion/ Municipality/ Panchayath</i>	<i>Ward & Number</i>	<i>Classification by use</i>	<i>Fair Value of the Land already fixed as per Are ,</i>	<i>Revised fair value of Land as per Are ,</i>
(1)	(2)	(3)	(4)	(5)	(6)
Block-11 Resurvey Number 181/1, 181/1-2	Municipality	..	Residential plot with Municipal road access	6,00,000	3,00,000

Collectorate,
Ernakulam.

(Sd.)
Collector.

NOTIFICATION

No. N-6751/2016/K.Dis.

20th November 2017.

Whereas, it is expedient to publish the Fair Value of Land as required under Section 28A of the Kerala Stamp Act, 1950, read with rule 4 of the Kerala Stamp (Fixation of Value of Land) Rules, 1995.

Now, therefore it is hereby made known to the public that the fair value fixed for the land mentioned against each serial numbers in respect of the land situated in the Survey/Re-Survey numbers of the Village and Taluk mentioned against each shall be as shown against it in Column (1) thereof:

SCHEDULE

*District—Ernakulam.**Taluk—Kanayannoor.**Village—Thrikkakara North.*

<i>Sl. No.</i>	<i>Sy. No.</i>	<i>Sub Div. No.</i>	<i>Re-Survey Block</i>	<i>Re-Survey No.</i>	<i>Re-Survey Sub division</i>	<i>Municipal/ Panchayath/ Corporation</i>	<i>Name and No. of ward/ Local Body</i>	<i>Name & No. of ward</i>	<i>Classification by use</i>	<i>Fair Value per Are in Rupees</i>
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
10415	6	463	11	Municipality	Kalamassery	Vadakkodu -13	Residential plot with pvt. road access	4,50,000

Office of Sub Collector,
Fort Kochi.

(Sd.)
Sub Collector.

PALAKKAD DISTRICT

FORM 'C'

[See Rule 5(8)]

NOTIFICATIONS

Whereas, it is expedient to publish a notification showing revised Value of Land as required under Section 28A of the Kerala Stamp Act, 1959, read with Sub-rule (8), of rule 5 of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1995, the fair value of land in Palakkad District is hereby fixed finally as shown in the Schedule hereto:

(1)

No. D4-68955/9/2016.

26th November 2017.

SCHEDULE

<i>Name of District</i>	<i>Name of Taluk</i>	<i>Name of Village and Survey Number with Sub</i>	<i>Corporation/ Municipality/ Panchayat</i>	<i>Ward No.</i>	<i>Classification by use</i>	<i>Fair Value of the Land already fixed (Per Are)</i>	<i>Revised fair value of land (Per Are)</i>
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
Palakkad	Mannarkkad	Kumaramputhur Village, Kulapadam Desom, Survey No. 60/4	Kumaramputhur Panchayath	..	Wet land	25,500	12,500 per Are for an extent of 0.2570 Hec. Areas mentioned in Sl. No. 1 of Document No. 5991/2008 of SRO, Mannarkkad

No. D4-27578/9/2016.

2nd December 2017.

SCHEDULE

<i>Name of District</i>	<i>Name of Taluk</i>	<i>Name of Village and Survey Number with Sub</i>	<i>Corporation/ Municipality/ Panchayath</i>	<i>Ward No.</i>	<i>Classification by use</i>	<i>Fair Value of the Land already fixed (Per Are) `</i>	<i>Revised fair value of land (Per Are) `</i>
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
Palakkad	Mannarkkad	Kumaramputhur Village, Arakkurissi Desom, Survey No. 46/9	Kumaramputhur Panchayath	..	Residential Plot with Private Road Access	3,00,000	2,00,000 per Are for an extent of 0.3683 Hec. Areas mentioned in Sl. No. 1 of Document No. 1613/1974 of SRO, Mannarkkad

No. D4-76318/9/2016.

27th November 2017.

SCHEDULE

<i>Name of District</i>	<i>Name of Taluk</i>	<i>Name of Village and Survey Number with Sub</i>	<i>Corporation/ Municipality/ Panchayath</i>	<i>Ward No.</i>	<i>Classification by use</i>	<i>Fair Value of the Land already fixed (Per Are) `</i>	<i>Revised fair value of land (Per Are) `</i>
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
Palakkad	Ottapalam (Now Pattambi)	Thiruvegapura Village, Muthuthala Desom, Re-Survey No. 586/7	Thiruvegapura Panchayath	..	Garden Land without Road Access	82,000	25,000 per Are for an extent of 0.2794 Hec. Areas mentioned in Sl. No. 1 of Document No. 1940/1992 of SRO, Vilayur

Collectorate,
Palakkad.(Sd.)
District Collector.

MALAPPURAM DISTRICT

FORM 'A'

[See Rule 4]

NOTIFICATION

No. B-8133/2016.

29th November 2017.

WHEREAS, it is expedient to publish the Fair Value of Land as required under Section 28A of the Kerala Stamp Act, 1959, read with Rule 4 of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1995;

Now, THEREFORE, it is hereby made known to the public that the Fair Value fixed for the land mentioned against each serial number, in respect of the land situated in the Survey/Re-Survey numbers of the Village and Taluk mentioned against each, shall be as shown against it in the column (11) thereof.

SCHEDULE

District—Malappuram.
Village—Porur.

Taluk—Nilambur.
Desom—Chathangottupuram.

<i>Sl. No.</i>	<i>Sy. No.</i>	<i>Sub Division No.</i>	<i>Re-Sy. Block</i>	<i>Re-Sy. No.</i>	<i>Re-Sy. Sub Division No.</i>	<i>Panchayath/ Municipality/ Corporation</i>	<i>Name of Local Body Panchayath/ Municipality/ Corporation</i>	<i>Name & Number of Ward</i>	<i>Classification by use</i>	<i>Fair Value Per Are</i>
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
..	141	12	12	Panchayath	Porur	..	Residential Plot with Panchayath road access	13,000

Revenue Divisional Office,
Perinthalmanna.

(Sd.)
Revenue Divisional Officer.

KASARAGOD DISTRICT

FORM 'A'

[See Rule 4]

NOTIFICATIONS

WHEREAS, it is expedient to publish the Fair Value of Land as required under Section 28A of the Kerala Stamp Act, 1959, read with Rule 4 of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1995;

Now, THEREFORE, it is hereby made known to the public that the Fair Value fixed for the land mentioned against each serial number, in respect of the land situated in the Survey/Re-Survey numbers of the Village and Taluk mentioned against each, shall be as shown against it in the column (11) thereof.

(1)

No. E-8357/2016 [SR 14/16].

16th October 2017.

SCHEDULE*District—Kasaragod.**Taluk—Hosdurg.**Village—Uduma.*

<i>Sl. No.</i>	<i>Sy. No.</i>	<i>Sub Division No.</i>	<i>Re-Sy. Block</i>	<i>Re-Sy. No.</i>	<i>Re-Sy. Sub Division No.</i>	<i>Panchayath/ Municipality/ Corporation</i>	<i>Name of Local Body Panchayath/ Municipality/ Corporation</i>	<i>Name & Number of Ward</i>	<i>Name & Classification by use</i>	<i>Fair Value Per Are</i>
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	54	5	Panchayath	Uduma	15	Residential Plot with road access	35,280

(2)

No. E-8510/2016 [SR 12/16].

1st November 2017.

SCHEDULE

District—Kasaragod.

Taluk—Manjeshwaram.

Village—Uppala.

<i>Sl. No.</i>	<i>Sy. No.</i>	<i>Sub Division No.</i>	<i>Re-Sy. Block</i>	<i>Re-Sy. No.</i>	<i>Re-Sy. Sub Division No.</i>	<i>Panchayath/ Municipality/ Corporation</i>	<i>Name of Local Body Panchayath/ Municipality/ Corporation</i>	<i>Name & Number of Ward</i>	<i>Name & Classification by use</i>	<i>Fair Value Per Are</i>
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	85	3	Panchayath	Mangalpady	Pachil-ampara-02	Residential Plot with Panchayath road access	29,600

(3)

No. E-8335/2017 [SR 17/16].

4th November 2017.

SCHEDULE

District—Kasaragod.

Taluk—Manjeshwaram.

Village—Ubrangala.

<i>Sl. No.</i>	<i>Sy. No.</i>	<i>Sub Division No.</i>	<i>Re-Sy. Block</i>	<i>Re-Sy. No.</i>	<i>Re-Sy. Sub Division No.</i>	<i>Panchayath/ Municipality/ Corporation</i>	<i>Name of Local Body Panchayath/ Municipality/ Corporation</i>	<i>Name & Number of Ward</i>	<i>Name & Classification by use</i>	<i>Fair Value Per Are</i>
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	91	1	Panchayath	Kumbadaje	..	Hill tract with Pvt. road access	7,000

Revenue Divisional Office,
Kasaragod at Kanhjangod.(Sd.)
Revenue Divisional Officer,